

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1890
ANSWERED ON:09.03.2010
COGNIZABLE CRIME
Acharia Shri Basudeb

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of cognizable and non-cognizable crime, registered during each of the last three years, State-wise;
- (b) the ratio of the population and the police forces, State-wise;
- (c) the ratio of the population and the incidents of crime reported, State-wise; and
- (d) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a) to (c): According to National Crime Records Bureau (NCRB), the State/UT-wise details of cases registered and crime rate (defined as the number of registered per one lakh of population) under Indian Penal Code and Special and Local Laws as also the Police-Population Ratio (defined as the number of police personnel per one lakh of population) during 2006-2008, are as at Annexure. NCRB does not maintain information on non-cognizable crimes.

(d): 'Police and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.

The Union Government has also been supplementing the efforts of the State Governments through a variety of Schemes which, inter-alia, include; assistance under the Scheme for Modernization of State Police Forces (MPF) for strengthening and improvement of infrastructure of Police Stations and other levels, mobility, modern weaponry and equipment, communication systems, strengthening of the intelligence machinery, training facilities, strengthening the forensic science related facilities, etc; assistance for computerization of police operations at the level of the Police Stations with networking facilities and creation of data basis at the local, State and national levels under a scheme "Crime and Criminal Tracking and networking System" (CCTNS) with an allocation of Rs. 2000 crore in the Eleventh Plan, assistance for raising India Reserve Battalions with provisions for raising two companies of such battalions as Commando units; etc.